

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-212
CP No. - 81/241/242/ND/2020

IN THE MATTER OF:

Mam Chand Goel

....Applicant

Vs

Uttar Development Private Limited & Ors

....Respondent

SECTION

U/s 241-242

Order delivered on 19.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Prashant Mehta and Mr. Arush Kumar for Petitioner 1 & 2

For the Respondent

: Mr. Gursat Singh for R-3 & 5

ORDER

Mr. Siddharth appeared on behalf of all the respondents except R-3 & 5 and Mr. Arush Kumar appeared on behalf of petitioner and submitted that yesterday he has filed contempt application but same is not listed today before us. Mr. Siddharth seeks further 3 weeks' time may be granted to file the reply because he has self-isolated due to symptoms of COVID and he also received information from the counsel of R-3 & 5 for filing the reply.

Considering the submissions made on behalf of respondents, 3 weeks' time is being granted to file the reply. No further adjournment will be granted on any ground. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.



Thereafter, petitioner is directed to file rejoinder if any within 10 days after the receiving of the reply from the opposite counsel. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

List the case after the receiving of the reply and rejoinder.

-Sdr

(K.K. VOHRA)
MEMBER (T)

-Sdr

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)